

LEAVE OF ABSENCE

Mr. Speaker: I have to inform the hon. Members that I have received the following letter from Shri B. Shiva Rao:—

"The House was generous enough to grant me permission to absent myself from its sitting during the last session on account of my illness. It was then my hope that I would be well enough to return to India in time to attend the forthcoming session. Unfortunately, my progress towards a complete recovery has been interrupted by a series of relapses, the last of which occurred a week ago. In these circumstances, I am reluctantly compelled to seek your assistance in obtaining for me leave of absence for the next session also."

It is written from Zurich under date 9th instant.

Is it the pleasure of the House that permission be granted to Shri B. Shiva Rao for remaining absent from all meetings of the House during the present session?

Leave was granted.

REPORT OF PUBLIC ACCOUNTS
COMMITTEE

Shri B. Das (Jajpur-Keonjhar): I beg to present Volume II—Evidence, relating to the Fifth Report of the Public Accounts Committee (1952-53) on the Appropriation Accounts (Railways) and (Posts and Telegraphs) 1949-50.

PAPERS LAID ON THE TABLE

STATEMENT SHOWING BILLS ASSENTED
TO BY THE PRESIDENT

Secretary: Sir, I lay on the Table a statement showing the Bills which were passed by the Houses of Parliament during the Fourth Session, 1953 and assented to by the President.

Statement

1. The Andhra State Bill, 1953.
2. The Central Silk Board (Amendment) Bill, 1953.
3. The Collection of Statistics Bill, 1953.
4. The Appropriation (No. 4) Bill, 1953.
5. The Estate Duty Bill, 1953.

PRESIDENT'S ACTS FOR PEPSU

The Minister of Home Affairs and States (Dr. Katju): I beg to lay on the Table a copy of each of the following Acts, under sub-section (3) of section 3 of the Patiala and East Punjab States Union Legislature (Delegation of Powers) Act, 1953:—

- (i) The Patiala and East Punjab States Union Opium Smoking Act, 1953 (President's Act No. 4 of 1953). [Placed in Library. See No. S-140/53.]
- (ii) The Patiala and East Punjab States Union Land Acquisition Act, 1953 (President's Act No. 5 of 1953). [Placed in Library. See No. S-141/53.]
- (iii) The Patiala and East Punjab States Union Evacuee Interest (Separation) Supplementary Act, 1953 (President's Act No. 6 of 1953). [Placed in Library. See No. S-142/53.]

ORDINANCES PROMULGATED BY THE
PRESIDENT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table, under the provisions of Article 123(2) (a) of the Constitution, a copy of each of the following Ordinances promulgated by the President after the termination of the Fourth Session of the Houses of

Parliament, 1953, and before the commencement of the Fifth Session of the House of the People, 1953:—

- (i) The Employees' Provident Funds (Amendment) Ordinance, 1953 (No. 1 of 1953); [Placed in Library. See No. S-143/53.]
- (ii) The Rehabilitation Finance Administration (Amendment) Ordinance, 1953 (No. 2 of 1953). [Placed in Library. See No. S-144/53.]
- (iii) The Sea Customs (Amendment) Ordinance, 1953 (No. 3 of 1953); [Placed in Library. See No. S-145/53.]
- (iv) The Banking Companies (Amendment) Ordinance, 1953 (No. 4 of 1953); [Placed in Library. See No. S-146/53.]
- (v) The Industrial Disputes (Amendment) Ordinance, 1953 (No. 5 of 1953); [Placed in Library. See No. S-147/53.]
- (vi) The Dhoties (Additional Excise Duty) Ordinance, 1953 (No. 6 of 1953). [Placed in Library. See No. S-148/53.]

BANKING COMPANIES (AMENDMENT) BILL

The Minister of Finance (Shri C. D. Deshmukh): I beg to move for leave to introduce a Bill further to amend the Banking Companies Act, 1949.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill, further to amend the Banking Companies Act, 1949."

The motion was adopted.

Shri C. D. Deshmukh: I introduce the Bill.

MOTION FOR ADJOURNMENT

Shri Ajit Singh (Kapurthala-Bhatinda—Reserved—Sch. Castes): Mr. Speaker. I tabled an adjournment motion to discuss the serious situation that has arisen...

Mr. Speaker: Order, order. The hon. Member has been informed that I refused to give my consent. I believe he got the information that I do not consent to the moving of the adjournment motion? It is no use bringing that matter before the House for which the Speaker has refused his consent.

Shri Ajit Singh: This is the 16th day of the fast...

Mr. Speaker: I am not interested here in what the matter is (Interruption). Order. order. I do not want to give publicity to a matter to which I do not consent.

We will proceed further.

REHABILITATION FINANCE ADMINISTRATION (AMENDMENT) BILL

The Deputy Minister of Finance (Shri A. C. Guha): I beg to move:*

"That the Bill further to amend the Rehabilitation Finance Administration Act, 1948, be taken into consideration."

Before dealing with.....

Mr. Speaker: Order, order. Let there be no noise.

Shri A. C. Guha: ...the provisions of Bill I think it would be proper for me to go into the history of this Administration and its working during the last 5 years. This Administration was set up in July 1948, when there was a rush of refugees particularly from the Western and also from the Eastern side of India. Then, Sir, an Act

*Moved with the recommendation of the President.